GOVERNMENT OF INDIA MINISTRY OF CHEMICALS AND FERTILIZERS DEPARTMENT OF FERTILIZERS

LOK SABHA

UNSTARRED QUESTION NO. 2237 TO BE ANSWERED ON: 12.12.2025

FORCED SALE OF FERTILIZER

† 2237: SHRI BHAUSAHEB RAJARAM WAKCHAURE:

Will the **Minister of CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether it is true that fertilizer companies forcibly assign various other products to sellers along with urea and DAP which remain in warehouses causing losses to traders, if so, the details thereof;
- (b) whether the Government has received representations from pubic representatives and sellers to address the said problem;
- (c) if so, the details thereof during the last three years till date, year-wise; and
- (d) the action taken/proposed to be taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SMT. ANUPRIYA PATEL)

(a) to (d) Fertilizers are declared as an essential commodity under the Essential Commodities Act, 1955 and notified under Fertilizer Control Order, 1985. State Governments are empowered to take action against persons involved in black-marketing/ overpricing, as per provisions of EC Act. Any complaints received at Department of Fertilizers level regarding black marketing/over-pricing of fertilizers is sent to concerned State Government to take appropriate action under Essential Commodities Act, 1955 and Fertilizer Control Order, 1985.

Further, tagging/bundling of other products with fertilizers is not encouraged by Department of Fertilizers. In this regard, D.O. letters are regularly written to State Governments requesting them to take strict action as per extant rules to prevent tagging. Besides, suitable directions are issued to fertilizer companies directing them not to indulge in such practices.
